

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 28

IA 1405/2024 in C.P. (IB)/2156(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **CANARA BANK V/s KGS SUGAR AND
INFRA CORPORATION**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1405/2024 in C.P. (IB)/2156(MB)2019

- 1) Ms. Ayushi Anandpara, Ld. Counsel for the Applicant and the Counsel for the Successful Resolution Applicant is present.
- 2) Ld. Counsel for the Successful Resolution Applicant submits that they have file and placed on record Affidavit in Reply and the same has also been served upon the Applicant, who acknowledges the receipt of the copy of the Reply filed by the Respondent. However, Counsel for the Applicant seeks some time to peruse the same and advance their submissions on the next date of hearing. Time is allowed.

- 3) Stand over to 10.05.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter can be proceeded further on the next date of hearing.
- 4) Registry shall accept the Hard Copies of the Affidavit in Reply filed by the Respondent for the record purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare